

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P. (C) No. _____ OF 2021 (to be numbered)**

COURT ON ITS OWN MOTION

Re: **Mosquito Infestation in NCT of Delhi.**

CORAM:

HON'BLE MR. JUSTICE VIPIN SANGHI

HON'BLE MR. JUSTICE JASMEET SINGH

ORDER

24.05.2021

We are inclined to take *suo moto* cognizance of the mosquito infestation which has afflicted the NCT of Delhi. It appears that on account of prevailing Pandemic condition, steps that the Municipal Corporations, and the GNCTD take for the purpose of containing such infestations have taken a back seat. Every year, during and after the monsoon months, one sees a surge in vector borne diseases, such as Dengue, Chikungunya, Malaria, etc., and if the mosquito infestation is not contained presently, with the ongoing COVID-19 Pandemic, the rise of such vector borne diseases would lead to myriad problems and complexities.

We are, therefore, inclined to require the three Municipal Corporations i.e. the North Delhi Municipal Corporation, South Delhi Municipal Corporation, East Delhi Municipal Corporation, New Delhi Municipal Council, Delhi Cantonment Board, as well as the GNCTD to place, before the Court, the steps that they have

already taken and they would be undertaking in the near future to deal with the Mosquito Infestation in the NCT of Delhi.

Issue notice.

Mr. Divya Prakash Pande accepts notice on behalf of the SDMC and Nr. DMC. Mr. Tushar Sannu accepts notice on behalf of the EDMC, Ms. Sakshi Popli accepts notice on behalf of the New Delhi Municipal Council, Ms. Nidhi Mohan Parashar for Mr. Nanda accepts notice on behalf of the Delhi Cantonment Board and Mr. Satyakam accepts notice on behalf of the GNCTD.

Let the respective counsels file a status report by 27.05.2021. The matter be placed before DB-I, which is dealing with PILs as per Roster.

List on 28.05.2021.

VIPIN SANGHI, J.

JASMEET SINGH, J.

MAY 24, 2021

N.Khanna